MOTION FOR ELECTION TO THE COIR BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHR A. M. THOMAS): Sir, on behalf of Shri Manubhai Shah, I move:

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Coir Industry Act, 1953 (45 of 1953), read with rule 4(1)(e) of the Coir Industry Rules, 1954, this House do proceed to elect, in such manner as the Chairman direct, one member from among the members of the House to be a member of the Coir Board vice Shri K. P. Madhavan Nair who ceased to be a member of the said Board on his retirement from the membership of the Rajya Sabha on the 2nd April, 1962."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE COMMITTEE ON PUBLIC ACCOUNTS

THE M'NISTER OF PARLIAMEN-TARY AFFAIRS (SHRI SATYA NARA-YAN SINHA): Sir, I move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1963 and do proceed to elect, in such manner as the Chairman may direct, seven members from among the Members of the House to serve on the said Committee.

The question was put and the motion was adopted. 12 Noon

MOTION FOR ELECTION TO THE NATIONAL FOOD AND AGR'CULTURE ORGANISATION LIAISON COMMITTEE

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGR'CULTURE (SHRI RAM SUBHAG SINGH): Sir, I beg to move:

"That in pursuance of Resolution No. F.16-72/47-Policy, dated the 8th November 1948, of the Ministry of Agriculture (now Food and Agriculture), as subsequently amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the National Food and Agriculture Organisation Liaison Committee."

The question was put and the motion was adopted.

MOT'ON FOR ELECTION TO THE INDIAN CENTRAL OILSEEDS COM-

THE M'NISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICUL-TURE (SHRI RAM SUBHAG SINGH): Sir, I beg to move:—

"That in pursuance of clause (s) of section 4 of the Indian Oilseeds Committee Act, 1946 (9 of 1946), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Indian Central Oilseeds Committee."

The question was put and the motion was adopted.